

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 776 of 2019**

**IN THE MATTER OF:**

**Seitz GmbH**

**...Appellant**

**Versus**

**Simran Technologies Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :**

**Ms. Shivambika Sinha and Mr. Swapnil Gupta,  
Advocates**

**O R D E R**

**31.07.2019** Learned counsel for the Appellant submits that there is no 'pre-existing dispute' and whatever has been stated in the impugned order relating to its claim cannot be termed to be an 'existence of dispute' for rejecting an application under Section 9 of the 'I&B Code'.

Let notice be issued on the Respondent by Speed Post. Requisite along with process fee, if not filed, be filed by 1<sup>st</sup> August, 2019. If the appellant provides the *e-mail* address of Respondent, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on **3<sup>rd</sup> September, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/sk